

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 314/MP/2014**

Subject : Petition under Sections 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 seeking appropriate directions for operatinoalization/scheduling of the LTA dated 20.12.2013.

Date of hearing : 9.4.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : DB Power Ltd.

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Hemant Singh, Advocate, DB Power

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed for seeking direction to PGCIL for operatinalisation/scheduling of the LTA dated 20.12.2013.

2. The Commission observed that since the issue raised by the petitioner in the present petition has been decided by the Commission in the order dated 16.2.2015 in Petition No. 92/MP/2014, therefore, the petition has become infructuous.
3. Learned counsel for the petitioner requested for three days time to file an affidavit regarding further development. The petitioner was permitted to file an affidavit by 17.4.2015.
4. Subject to the above, the Commission reserved order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**